

(P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.1251/96

dt. 28-10-96

Between

P. Narasimham

: Applicant

and

1. Chief General Manager  
Telecom AP Circle  
Deorsanchar Bhavan  
Hyderabad

2. Union of India, rep. by  
The Secretary  
Dept. of Telecommunications  
New Delhi

Director General  
Telecommunications  
New Delhi

: Respondents

Counsel for the applicant

: K. Venkateswara Rao  
Advocate

Counsel for the respondents

: K. Bhaskar Rao  
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

R6

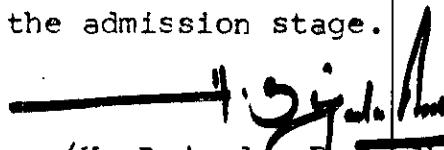
## Judgement

Oral order (Per Hon. Mr. H. Rajendra Prasad, Member (A))

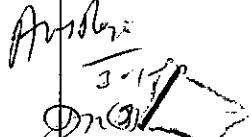
Heard Sri K. Venkateswara Rao for the applicant.

1. It is submitted by the learned counsel that the representation submitted by the applicant on 20-4-1995 (vide A-6 to the OA) has not yet been disposed of. It is therefore directed that Respondent-1 shall now liaise with respondent-3 with a view to arranging ~~an~~ <sup>its</sup> early disposal, if issued not already disposed of, and to have an appropriate reply to the applicant. This may be done within 60 days from the date of receipt of copy of this order. It is expected that the contentions now raised by the applicant in this OA shall be taken into consideration, if no reply has been issued already, together with the pleas contained in his representation dated 20-4-1995, while taking a decision in disposing of this case. For this purpose a copy of the OA shall be forwarded to Respondent-3 to facilitate a proper examination of ~~the~~ the applicant's claim as indicated above.

2. OA is disposed of thus at the admission stage.

  
(H. Rajendra Prasad)  
Member (Admn)

Dated : 28 October, 1996  
Dictated in Open Court

  
Amulya  
3-11-96  
DnG

sk

OA. 1254/96.

Copy to:-

1. Chief General Manager, Telecom A.P. Circle, Doorsanchar Bhavan, Hyderabad.
2. The Secretary, Department of Telecommunications, Union of India, New Delhi.
3. Director General, Telecommunications, New Delhi.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyderabad Bench, Hyd.
5. One copy to Mr. K. Bhaskar Rao, ADDL. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

for one copy to Mr. Venkateswara Rao (M/F)

kku.

14397  
I COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 28-10-1996

ORDER ~~JUDGMENT~~ Judgment

~~W.R.A/C.A. NO.~~

in  
O.A.NO. 1254/186  
L. No. (W.P.)

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with directions *of the ad-*  
*ministrative Judge*  
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered Rejected.

No order as to costs.

p.v.m.

*A/w copied to  
A.B.*

केन्द्रीय प्रशासनिक बोर्डिंग  
Central Administrative Tribunal  
DESPATCH

- 3 FEB 1997

हैदराबाद यायरीड  
HYDERABAD BENCH